

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

2/

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**

**PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.10.2017 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No.Ind-3251/241/HDB/2017
NAME OF THE COMPANY	Avanii Medows Private Limited
NAME OF THE PETITIONER(S)	Chatala Durga Prasad
NAME OF THE RESPONDENT(S)	Avanii Medows Private Limited
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B. Manpal Reddy for V. Venkat Ram Reddy	Counsel Advocate	9000655656 manipal.buttala@gmail.com	B. Manpal Reddy [Signature]

Heard Mr. Manpal Reddy, learned counsel for the respondent.

The Company Petition was filed in the Registry on 06.09.2017 and subsequently, the case was listed for admission on 24.09.2017. None appears for the petitioner. Shri. V. Venkata Rami Reddy appears for all the respondents and again posted the case on 16.10.2017, even on that day none appeared for the petitioner. Therefore the case is posted today for dismissal. Today also the petitioner or petitioner's representative was not present. Objections raised by the registry not complied with. They say that the petitioner is not interested to prosecute the case. Hence the CP is dismissed for default of none prosecution.

Sd/-  
Member (Technical)

[Signature]  
Member (Judicial)